from Govt. of Gujarat the following incidents of alleged atrocities on minorities and their institutions had occured.

The Norada Gram Panchayat passed a resolution for the removal of several unauthorised structures in Naroda, Ahmedabad. The fifty four such structures given due notice under the provision of the Gujarat Panchayat Act, 1993 included in illegal encroachment by the Catholic Diocese near Deepnagar, and a Hindu Temple.

On 18.7.98 an organisation called Gideons Christian International distributed Booklets by the name "Navo Karar" among the students of the I.P. Mission School, Rajkot City with the consent of the School authorities. The printed forms of the Booklet created misunderstanding and 15-20 persons lodged protest to the Principal of the School on 20.7.98 against these Booklets. Subsequently they burnt 300 copies of the same outside the school. On 23.7.98 the school authorities lodged the complaint with Rajkot Police in this regard and in pursuance thereof 6 persons were arrested immediately and a case has been registered. The incident did not escalate thereafter.

Apart from this 6 other minor incidents also took place in Gujarat. Police and District Administration had intervened in time and controlled the situation.

There are no reports of any minority community from Gujarat State having been driven out on religious grounds through some people reportedly shifted temporarily from Randhikpur, District Dahod but have now come back to their homes.

- (e) No Sir.
- (f) to (g) The question does not arise.
- (h) There is no such proposal.
- (i) The question does not arise.
- (j) and (k) Yes Sir, the National Commission for Minorities had sent a delegation headed by its member, Dr. James Messy to Gujarat in August 96 to assess the situation and the Commission has submitted its report to the Govt. of Gujarat and National Human Right Commission for taking necessary action.

Migration from Border Areas of J&K

1407. SHRI INDRAJIT GUPTA:
SHRI NARESH PUGLIA:
SHRI SUSHIL KUMAR SHINDE:
DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some villagers in Uri and other sectors along the border and the Line of Control in Jammu & Kashmir had evacuated on account of continued heavy firing and shelling by Pakistani troops during the last six months;
- (b) if so, the details thereof indicating the number of civilians and security personnel killed; and
- (c) the Central assistance sought and given for their resettlement and rehabilitation?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) A number of border villages of Kargil, Gurez, Karnah, Keran, Matchil and Uri in Kashmir division and of Bishnah, Samba, R.S. Pura and Hiranagar in Jammu division have been subjected to heavy firing from across the border. The inhabitants of some of these villages had to temporarily shift from their villages to safer places. 72 civilians and 58 security personnel have been killed in Jammu & Kashmir so far since May, 1998 in the unprovoked firing by Pakistan.

(c) No proposal regarding Central assistance specifically for resettlement and rehabilitation has been received. However, ex-gratia payment at the prescribed rates is given to the next-of-kin of those killed and to the injured, which is reimbursed by the Central Government. State Government have announced free ration for the victims of border firing.

[Translation]

Death of ITBP Jawans

1408. DR. SHAKEEL AHMAD: SHRI HANNAN MOLLAH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Jawans of Indo-Tibbet Border Police (ITBP) undergoing glacier training were died near Badrinath on October 14, 1998;

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- (b) if so, the details thereof:
- (c) whether the Government propose to conduct an enquiry into the incident; and
 - (d) if so, the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) Eight ITBP personnel died on 17 & 18th October, 1998 while undergoing glacier training near Badrinath. *Prima facie* it appears that heavy snowfall and unprecedented bad weather conditions caused the tragedy. A Court of enquiry has been ordered.

[English]

Fake Currency

1409. SHRI RAJBANSHI MAHTO:
SHRI JANARDAN PRASAD MISRA:
SHRI MANIBHAI RAMJI BHAI CHAUDHARI:
SHRI BIJOY KUMAR BIJOY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the fake currency notes are in circulation on large scale in various parts of the country;
- (b) if so, the details and estimated amount of fake currency seized during 1998, State/UT-wise;
- (c) the number of fake currency rackets busted during he said period and the action taken by the Government against them;

- (d) whether some Pakistani national have also been apprehended;
- (e) if so, the action taken by the Government against them: and
- (f) the steps taken by the Government to check this menace?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) The Government is aware of circulation of fake currency notes in the country. Available information in regard to forged currency notes recovered/seized during the year 1998, Statewise/UT-wise, is given in the enclosed Statement-I.

- (c) to (e) A statement-II indicating the number of fake currency rackets busted in various States/Union territories during the year 1998 is enclosed. Two Pakistani nationals were also apprehended. 'Public order' and 'Police' are State subjects as per the Constitution of India. The registration, investigation and detection of crimes as well as the prevention of crimes are essentially the responsibility of the State Governments.
- (f) The Reserve Bank of India issues press releases, from time to time, to enable the public to distinguish between genuine and fake currency notes. In order to combat counterfeiting, currency notes are now printed with additional security features. The Central Bureau of Investigation has created a Special Unit for exclusive investigation of counterfeit currency notes. The Border Security Force has alerted its forward troops to be more vigilant so as to ensure that such currency notes are not smuggled into the country.

Statement-I

Forged Indian Currency Notes Recovered/Seized during 1998 upto September

State/UT Name	Defination																
	500		100		50		20		10		5		2		1		Total
	R	S	R	S	R	S	R	8	R	8	R	S	R	8	R	S	Value
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
Andhra Pradesh	6	1	176	21	113	16	7	0	118	7	1	0	0	0	0	0	31405
Andaman Nicobar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0